

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A. No. 32/2013 in Docket No. 104/2013

Subject: Interlocutory Application for impleadment of the distribution companies namely, HPGCL, UPPCL, three discoms of Rajasthan and PSPCL. (I.A. has been filed by PTC)

Date of Hearing: 15.10.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K Singhal, Member

Petitioner: PTC Ltd.

Respondents: Jaiprakash Power Venture Ltd (JPVL)

Parties Present: Shri Ravi Prakash, Advocate PTC
Ms. Puja Priyadarshini, Advocate PTC
Shri Vishal Gupta, Advocate JPVL
Shri Sanjiv K Goel, JPVL

RECORD OF PROCEEDINGS

During the hearing the learned counsel for PTC prayed that the Interlocutory Application (IA) has been filed for impleadment of the distribution companies namely, HPGCL, UPPCL, three discoms of Rajasthan namely (AVVNL, JVVNL and JOVVNL) and PSPCL as they are ultimate beneficiaries of the generating station.

2. The learned counsel for JPVL did not oppose the prayer of PTC in the IA for impleadment of the said distribution companies in the tariff petition. He however, prayed for grant of two weeks time to implead the parties and file amended memo.
3. The prayer of PTC in the I.A. was allowed and accordingly JPVL was directed to file amended memo of parties and serve copies of the petition to the respondents, on or before 29.10.2013.
4. The respondents are directed to file their reply with advance copy to the petitioner, on or before 5.11.2013. Rejoinder, if any, by the petitioner, on or before 12.11.2013.
5. Matter shall be listed for final hearing on 19.11.2013.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)